CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench



O.A. No. 1922 of 1995

New Delhi, dated this 20th September, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri D. Anil Kumar,
S/o late Shri K. Damodara Menon,
R/o 557, Lodhi Road Complex,
New Delhi. ... APPLICANT

(By Advocate: Shri A.K.Behera)

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VERSUS

- 1. Union of India through
 the Director General,
 ITB Police,
 CGO Complex, Block-II,
 Lodhi Road,
 New Delhi-110003.
- 2. The Secretary, Ministry of Home Affairs, North Block, New Delhi.
- 3. Shri C.S.Chauhan, Asst. Commdt. Directorate General, ITBP, Lodhi Road, New Delhi-110003.
- 4. Shri S.C. Nayar,
 Ex-Commandant Staff (Admn.),
 C/o Director General, IBP,
 CGO Complex, Block-II,
 Lodhi Road,
 New delhi-110003.
 ... RESPONDENTS

(By Advocate: Departmental Reprsentative Shri M.P.Sharma, Inspector (ITBP) on behalf of Sr. Standing Counsel Shri P.H. Ramchandani)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri A.K.Behera for the applicant and Departmental Representative Shri MP. Sharma, Inspector, ITBP for the respondents.

Pursuant to respondents' order dated





30-5-96 reinstating the applicant in service the order taken (copy of on record). Shri Behera states that the only two grievances that stil survives

- (i) Back-wages from the applicant's dismissal dated 12.10.95 uptil the date he rejoins the service.
- (ii) Regularisation of accommodation, after dropping of the proceedings under the P.P.(E.O) Act, which had been initiated against the applicant consequent to his dismissal.
- In so far as the grievance (i) is 3. concerned, Departmental Representative Shri Sharma states that necessary orders will issue within one week's time. We note this assurance.
- In far grievance so as (ii) concerned it is open to the applicant to present a copy of the respondents' letter dated 30.5.96 before the competent authority assigned with the proceeding under the P.P.(E.O.) Act, and submit before them that consequent to his reinstatement, that competent authority consider dropping the eviction proceeding against the applicant.
- 5. This O.A. is disposed of accordingly. No costs.

(Dr. A. VEDAVALLI)

Member (J)

Member (A)

/GK/